

**Government of India**  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes & Customs  
\*\*\*\*\*

Gr. Floor, HudcoVishala Building  
Bhikaji Cama Place, R.K. Puram  
New Delhi-110066

**To,**

**The Chief Commissioners of Central GST**

Bangalore/ Bhopal/ Bhubaneshwar/ Chandigarh/ Chennai/ Cochin  
(Thiruvananthapuram)/ Delhi/ Goa/ Hyderabad/Jaipur/ Kolkata/  
Lucknow/ Mumbai/ Pune/ Ranchi/ Shillong/ Vadodara

**The Chief Commissioners of Customs**

Chennai/ Cochin (Thiruvananthapuram)/ Kolkata/ Mumbai/  
Vishakhapatnam Customs

**The Directors General**

Performance Management

**"Through CBIC's website"**

**Subject: Allocation of Inspector (CGST, Po & Examiner) and TA recommended for appointment by SSC on the basis of result of Combined Graduate Level Examination, 2018- reg.**

Sir/ Madam,

I am to say that on the basis of result of SSC CGLE- 2018, Staff Selection Commission (SSC) had recommended 1745 Inspector (CGST), 180 Inspector (PO), 92 Inspector (Examiner) & 904 Tax Assistants for appointment in CBIC, as per the vacancies reported by the Department to the SSC for allocation to various cadres/zones.

2. The allocation of candidates to various cadres has been made on **"Merit-cum-preference"** basis (i.e., candidates with higher merit/rank had better chances of getting cadres of their preference) subject to the availability of vacancies of relevant category in the various cadres. While making allocation, all instructions of DOP&T have been followed. Each selected candidate was given an opportunity to indicate his/her options /preferences. Some candidates have not indicated any option/preference. In such cases, allocation has been made alphabetically (Code of Cadre Controlling Authority) where vacancies exist after allocation of the candidates who have given their options.

3. The List of candidates selected for the afore-said posts allocated to

your cadre/zone is enclosed at **Annexure I**. All the concerned Cadre Controlling Authorities are requested to collect the dossiers of the selected candidates **within 2-3 working days of issuance of this letter**. It is also requested that the entire process of appointment of candidates is closely monitored to avoid any further delay.

4. In addition to above, there are certain Surplus candidates in Reserved Categories (**Annexure- II**), rendered surplus due to adjustment of own merit reserved category candidates against their respective reserved category vacancies. Due to the administrative exigencies, it has been decided to allocate these candidates, provisionally against the left-over un-reserved vacancies, till appropriate clarifications are received from DoP&T. It is pertinent to mention here that the appointment of these candidates (**List enclosed at Annexure- II**) shall purely be provisional/ temporary and liable to be terminated on short notice. The appointment shall be subject to the final decision of the DoP&T on the issue.

5. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/ requirements (except verification of character and antecedents) as per the laid down procedure are completed, including medical examination, verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificates and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/ Scheduled Tribes/ Other Backward Classes, the original caste certificates issued by the Competent Authority should necessarily be checked before the offer of appointment is issued. As far as verification of character and antecedents is considered, DoPT's OM No. 18011/2(s)/2016-Estt.(B)(i) dated 29/06/2016 may strictly be followed. It is reiterated that the appointing authority must fully satisfy itself regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any ground, the case may be referred to the Staff Selection Commission under intimation to the Board.

6. In addition to the above, the instructions/ guidelines issued by the Board vide letter dated 31/08/2020 (**Annexure- III**) regarding Medical Examination and other document verification process may also be kept in mind. The Dossiers of the candidate who do not qualify in the medical examination or do not fulfil other requirements may be returned to the **Staff Selection Commission** with a Certificate to that effect, under intimation to the Board.

7. The offer of appointment may be sent through **Registered Post**. If the letters are returned by the postal authorities undelivered, the letters, along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the correspondence/ permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report

for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and, in those cases, where the second letter is also returned undelivered, should be returned to the **Staff Selection Commission** under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.

8. **It may please be noted that any request for re- allocation of zone shall not be entertained by the Board.** The receipt of this communication and its enclosures may kindly be acknowledged.

9. This issues with the approval of Chairman (CBIC).

Yours faithfully,

**Encl: as above.**

**(Mohammad Ashif)**

Under Secretary to the Govt. of India

Tel. 26162780